

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-548/ND/2018

In the matter of :

JMS Steel & Power Corporation

..PETITIONER

vs.

Mapple Realcon (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 13.9.2018

Coram :

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor : Mr. Harshwardhan, Advocate

For the Intervener :

ORDER

Learned Counsel for the Corporate Debtor is present and placed on record a copy of the Judgment delivered on 18.7.2018 initiating the Corporate Insolvency Resolution Process (CIRP) against the Corporate Debtor. The same is placed in the file. Ld. Counsel for the applicant states that they have already filed the claim before the IRP, hence, nothing survives in this petition.

The Application is disposed off in light of the above.

— Sel —

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sel —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit